

Sir, I will conclude by referring to only one chapter of this report. The Commission has made an evaluation between a clerk's pay and a constable's pay. A clerk's total emoluments, they say, come to about Rs. 191 whereas a constable gets only Rs. 129. They say that a constable's job is much more serious, much more responsible than a clerk's job. The Commission has said :

"We have thus seen that when we compare the qualifications, the work and the pay-scales of police constables with four other categories of the same social status in four other walks of life we find that the duties and responsibilities of a police constable are higher but his emoluments are considerably lower."

This is a shocking revelation. Therefore, the first thing the government ought to do is to see that the conditions of service of the officers and those at the lower rungs must be improved. Those officers and men who were suppressed, who were disbanded, sent back to their parent departments or dismissed from government on the frivolous charge of misconduct, they should be taken back to the job and they should be dealt with liberally.

There is another matter which this Commission has dealt with, particularly about the Delhi Police, which I hope the hon. Minister will take into account. The Commission says that when it went round to take evidence it found serious neglect of duties among the top officers of the Delhi Police Administration. The Commission has also said that it is not correct that while in the higher echelons of the police administration you put in educated, people, brilliant people with attractive academic achievements the bottom is filled with worthless stuff. Therefore, the Commission has pointed out that while recruiting people to the police force, the Government should also see that men who are properly qualified, men with integrity, men with a sense of sacrifice, men who are properly oriented and who can change with the changing conditions of time should be recruited. Therefore, I plead with the government and the Minister on this occasion that they must make a specific announcement as to what sort of streamlining they are going to have in the police administration.

17.57 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, with your permission, I rise to announce a change in the order of Government business for tomorrow, the 6th December, 1967. After disposal of the Essential Commodities (Second Amendment) Bill, further discussion on the Report of the Education Commission and Report of Committee of Members of Parliament on Education will be taken up. The Official Languages (Amendment) Bill and the Resolution on Languages will be taken up thereafter.

SHRI V. KRISHNAMOORTHY (Cuddalore) : May we know the reasons for the change in business ? What under currents have passed in between ?

MR. DEPUTY-SPEAKER : This announcement is being made after a decision has been taken by the Business Advisory Committee.

SHRI SEZHIYAN (Kumbakonam) : The Business Advisory Committee simply allots time. The order of business is left to the government.

DR. RAM SUBHAG SINGH : Shri Sezhiyan was there in the meeting. The Education Minister is having some difficulty. As the House knows, this matter was discussed last week. Three hours are still left at the disposal of the House. Therefore, it was decided by the Speaker that this little change should be accommodated.

DISCUSSION RE. LAW AND ORDER SITUATION IN DELHI—contd.

श्री रणधीर सिंह (रोहतक) : हम खूब समझे हैं। जरा सी बात का इन्होंने अफसाना बना दिया है। ख़ाम खाह राई का पहाड़ बनाया जा रहा है। असल चीज यह है कि इनको ला एंड आर्डर चाहिये, इनको ला एंड आर्डर का महकमा चाहिये। ये हलवा चाहते हैं। इनका मंशा यह है कि गिव दी डाय ए बैड नेम एंड किल इट। ख़ाम ख़ाह ये पुलिस को इसका शिकार बना रहे हैं। हमारे कंवर लाल गुप्त जी वकील हैं। मैं समझता हूँ कि